

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). _____/2022
(@ Diary No(s). 10713/2021)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

PIYUSH BAHUGUNA

Respondent(s)

O R D E R

Leave to appeal under Section 31(1) of the Armed Forces Tribunal Act, 2007 is granted.

Delay condoned.

We are not inclined to interfere with the impugned order and hence, the appeal is dismissed.

We must observe and express our displeasure at the manner in which the appellants have been filing appeals against grant of disability pensions, even where the legal issue is settled.

Pending application(s), if any, stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(BELA M. TRIVEDI)

NEW DELHI;
MARCH 25, 2022.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 10713/2021

(Arising out of impugned final judgment and order dated 10-10-2018 in OA No. 3106/2018 passed by the Armed Forces Tribunal, Chandigarh, Regional Bench Chandimandir)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

PIYUSH BAHUGUNA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.28579/2022-STAY APPLICATION and IA No.28581/2022-CONDONATION OF DELAY IN FILING APPEAL and IA No.28580/2022-LEAVE TO APPEAL U/S 31(1) OF THE ARMED FORCES TRIBUNAL ACT, 2007)

Date : 25-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Ms. Madhvi Divan, ASG
Ms. Vaishali Verma, Adv.
Mr. Ayush Puri, Adv.
Mr. Adit Khorana, Adv.
Mr. Aniruddha Purshotham, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)

(Signed order is placed on the file)